

**Central Administrative Tribunal  
Principal Bench**

**OA No.1652/2017**

New Delhi, this the 15<sup>th</sup> May, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. P. Prasannaraj  
Aged 59 years, S/o Late Sh. T. Pukraj  
Additional Secretary(Under Suspension)  
Medical Council of India  
Sector-8, Pocket-14, Dwarka  
New Delhi-110077.

Resident of: No.40, Ground Floor  
Residency Green, Sector-46  
Gurugram-122003. ..Applicant

(By Advocate: Shri Prateek Tushar Mohanty)

Versus

Medical Council of India  
Through its President  
Sector-8, Pocket-14, Dwarka  
New Delhi-110077. ..Respondent

**ORDER (ORAL)**

**Justice Permod Kohli, Chairman :-**

Shri Prateek Tushar Mohanty, learned counsel for the applicant, submits that there are some issues involved in the present OA which require further elaboration and even some facts need to be creased out and, thus, he seeks leave of the Tribunal to withdraw this petition with liberty to file a fresh one.

His prayer is opposed by Shri A.K. Behera, learned counsel appearing on behalf of respondents, stating that the applicant has deliberately and willfully made some wrong averments in the OA and also concealed certain facts.

2. Be that as it may, we allow the applicant to withdraw this Original Application with liberty to file a fresh one. However, on fresh Application being filed, the file of this case shall be tagged with the said OA to enable the Tribunal to find out whether there is any concealment and misstatement of facts so that appropriate proceedings may be initiated against the applicant. This OA is dismissed as withdrawn.

**( K.N. Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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